

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.617/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited from Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.

Date of Hearing : **25.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Bharat Aluminium Company Limited (BALCO)

Respondents : PTC India Limited and 2 Ors.

Parties Present : Shri Hemant Singh, Advocate, BALCO
Ms. Supriya Rastogi, Advocate, BALCO
Shri Harshit Singh, Advocate, BALCO
Shri Lakshyajit Singh, Advocate, BALCO
Ms. Ankita Bafna, Advocate, BALCO
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Manyaa Chandok, Advocate, AP Discoms

Record of Proceedings

At the outset, the learned counsel for Respondent No.2, Central Power Distribution Co. of AP Limited submitted that since the Respondent has not been mapped on the e-filing portal, a reply to the Petition could not be uploaded/filed. The learned counsel accordingly prayed that the Respondent be permitted to upload/file its reply. In response, the learned counsel for the Petitioner pointed out that Respondent No.2 has not been registered on the e-filing portal and accordingly, could not be mapped. Learned counsel sought liberty to file its rejoinder to the reply to be filed by Respondent No.2.

2. Considering the above, the Commission directed Respondent No.2 to ensure that it is properly registered on the e-filing portal of the Commission so as to facilitate its mapping in the present case. Accordingly, the Commission permitted Respondent No.2 to complete the necessary formalities in regard to the above and file its reply within two weeks and the Petitioner to file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for the hearing on **5.1.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**